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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.1127/92.

Shri H.J. Patil.

.. Applicant.

Vs.

Director, National Environmental
Engineering Research Institute,
Nehru Marg, Nagpur & Another.

.. Respondents.

Ceram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

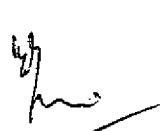
1. Mrs.N.P. Hardas, Counsel
for the applicant.
2. Mr.Ramesh Darda, Counsel
for the respondents.

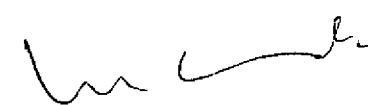
ORAL JUDGMENT :

Dated : 18.3.1993.

(Per : Shri Justice M.S. Deshpande, Vice Chairman)

Heard. It appears to us that the applicant
should be asked to raise such objections as may be
permissible only ^{at} when the conclusion of the enquiry.
We dispose of the application with liberty to raise such
grounds as may be permissible to the applicant at the
conclusion of the enquiry. Interim order is vacated.


(M.Y. PRIOLKAR)
MEMBER(A).


(M.S. DESHPANDE)
VICE CHAIRMAN.

H.